

EXTRAORDINARY

REGD. NO. JK-33

PART I—B

Jammu and Kashmir Government—Notifications.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—FINANCE DEPARTMENT.

Notification

Jammu, the 17th of May, 2020.

SO-161.— In exercise of the powers conferred by section 16 of the Jammu and Kashmir Excise Act, Svt. 1958 and in partial modification of SRO-128 dated 25-02-2019, read with SO-112 dated 27-03-2020, the Government of Jammu and Kashmir hereby direct that there shall be levied an Additional Retail Excise Duty on the sale of the following kinds of liquor in the Union Territory of J&K :—

S.No.	Kinds of liquor	Duty
1.	IMFL/IFL	50% on MRP
2.	JK Special Whisky	50% on MRP
3.	Beer/RTD	50% on MRP
4.	Wine/Cider	50% on MRP

This notification shall come into force w. e. f. 18-05-2020.

(Sd.) ARUN KUMAR MEHTA, IAS,

Finance Commissioner,
Finance Department.